

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 118 of 2022 (SZ)

In the matter of:

A.Sundaram,

Coimbatore

...Applicant

Versus

The Member Secretary,

SEIAA, Chennai and Others

...Respondent(s)

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Through

Dr. D. Shanmuganathan,

Standing Counsel of Tamil Nadu,

National Green Tribunal

Southern Zone, Chennai

DATE: 10.09.2024

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original **Application No.118 of 2022**

A.Sundaram,
S/o.Agatheeshwara Gounder,
No.9/98, Veerappa Gounder,
Palarpathy Post,
Kinathukadavu,
Coimbatore - 642109

... Applicant

- Vs. -

1. Member Secretary,
State Environment Impact Assessment Authority,
3rd Floor, Panagal Maligai,
No.1.Jennis Road, Saidapet,
Chennai - 600 015.
2. The Director,
Department of Geology and Mining,
Industrial Estate, Guindy,
Chennai - 600 032.
3. Assistant Director,
Department of Geology and Mining,
Collectorate Coimbatore,
Coimbatore.
4. The District Collector,
Collectorate Coimbatore,
Coimbatore.
5. R.Muralidharan,
Perumbathi,
Jameen Kaliyapuram Post,
Pollachi Taluk,
Coimbatore District - 642001
6. The Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai - 600 032.

... Respondent (s)

B. Sundaram

**ASSISTANT GEOLOGIST
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.**

[Signature]

**ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT**

REPORT FILED BY THE 3rd RESPONDENT

I, Vijaya Ragavan, Son of Krishnan, Hindu, aged about 42 years, working as the Assistant Director, Department of Geology & Mining at the Office of the Assistant Director, Department of Geology and Mining, Collectorate, Coimbatore District do hereby solemnly affirm and sincerely states as follows:

2) I am the 3rd respondent herein and I am well acquainted with the facts of this case from the records.

3) The applicant has filed the above application with a prayer to

i) Pass orders for bearing the 4th Respondent herein from quarry operations in land in S.F.No. 311/1A (P) of Puravipalayam Village, Coimbatore District owned by the 5th respondent and thereby cancelling the Environmental Clearance issued by the 1st respondent vide Lr.No. SEIAA - TN/F.No.4671/1(a)/EC.No. 2894/ 2016 dated: 14.06.2017.

ii) Direct the official respondents to take immediate action against the 5th respondent for illegal quarrying operations without following the prescribed limits of the Act.

iii) Direct the official respondents herein to assess, levy, and collect a pollution fine from the 5th respondent herein for the illegal quarrying carried on

4) In this regard, a preliminary report was submitted by the 3rd respondent before the Hon'ble National Green Tribunal stating that violations were noticed in the leasehold area. It was further prayed to grant time for conducting detailed survey so as to arrive at the exact quantum of mineral excavated violating the lease conditions.

Vijaya Ragavan

**ASSISTANT GEOLOGIST
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.**

Vijaya Ragavan

**ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT**


5) Subsequently, further report was filed by the 4th respondent on the action taken against the 5th respondent for the violation of lease deed conditions and for removal of excess minerals from the leasehold area without valid permit.

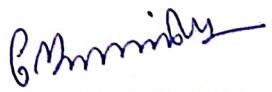
6) At this juncture, the Sub Collector, Pollachi has levied penalty for a sum of Rs.33,63,15,540/- vide proceedings in Rc.No. 3567/2022/A2 dated 09.02.2024 for quarrying and transportation of 2,46,043 cbm of roughstone and 15,341 cbm of gravel without valid permit.

7) Against the penalty proceedings of Sub Collector, Pollachi, vide proceedings in Rc.No. 3567/2022/A2 dated: 09.02.2024 the 5th respondent has preferred an appeal on 14.03.2024 before the District Collector. The 4th respondent has conducted personal hearing with the 5th respondent on 20.07.2024 and the final order is yet to be passed.

Therefore, it is humbly prayed that the Hon'ble National Green Tribunal may pleased be record above facts under consideration and thus render justice by disposing the O.A. No. 118 of 2022.

Solemnly affirmed at Coimbatore
On this Day 19th of August 2024 and
signed his name in my presence


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT
BEFORE ME


ASSISTANT GEOLOGIST
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT